



ITEM NO.43

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 3324-3325/2023

MAHENDRA SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(only prayer for interim relief is listed)

WITH

SLP (Crl.) No. 14516-14517/2023

Date : 04-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) Mr. Anurag Ojha, AOR
Mr. Vipul Kumar, Adv.

Mr. Ram Lal Roy, AOR
Mr. N A Tyagi, Adv.

For Respondent(s) Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted in SLP (Crl.) No. 14516-14517/2023.

By the impugned order, the High Court has overturned the order of acquittal. The sentence is of a limited duration of one year. Hence, the appellants deserve to be enlarged on bail, pending the

final disposal of the present Appeals.

For that purpose, we direct that the appellants shall be produced before the Trial Court within a period of one week from today. The Trial Court shall enlarge the appellants on bail on appropriate terms and conditions, till the final disposal of the present Appeals.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)